Central Administrative Tribunal Principal Bench, New Delhi.

P

CP-253/95 in 0A-582/91

New Delhi this the 14th day of August, 1996.

Hon'ble Sh. S.R. Adige, Member(A) Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Kamakhya Goswami, S/o late Sh. Hargobinde Goswami, R/o RZ-31C, Indra Park, Palam Colony, New Delhi.

Petitioner

(through Sh. O.P. Sood, advocate)

versus

- 1. Sh. A. G. Nambiar,
 Secretary,
 M/o Defence,
 South Block,
 Central Sectt.,
 New Delhi.
- Gen. Shankar Roy Choudhry, PVSM, ADC, Chief of the Army Staff, South Block, Central Sectt., New Delhi.
- 3. Col. D.R. Singh, Commandant, 13th Bn. Mahar Regiment, C/o 56 APO.
- Brig. R.K. Bansal, Commandant, 505, Army Base Workshop, Delhi Cantt-10.

Respondents

(through Sh. B.K. Punj, proxy counsel for Sh. M.M. Sudan, advocate)

ORDER(ORAL)
delivered by Hon'ble Sh. S.R. Adige, Member(A)

We have heard Sh. Sood, learned counsel for the petitioner and Sh. Punj, learned proxy counsel for the respondents.

2. Sh. Sood has fairly conceeded that the directions contained in the Tribunal's judgement dt. 22.1.93 in 0.A.No.582/91 (Sh. Kamakhya Goswami Vs. Union of India) have been complied with except for the



fact that the applicant has not been granted promotion as U.D.C., although the Tribunal's judgement had stated that he would be entitled to consequential benefits.

- The question of granting the applicant promotion to the post of U.D.C. constitutes a separate cause of action and it will be open to him to agitate the same through proper original proceedings in accordance with law, if so advised.
- Nothing survives in the contempt petition.

 Accordingly, notices issued to the alleged contemnes are discharged.

(Dr. A. Vedavalli)

S.R. Adige

M(J)

M(A)

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